

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(2)

O.A. NO. 1610/93

DECIDED ON : 16.8.1993

S. K. Jindal

... Petitioner

Vs.

Union of India & Urs.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C.(J)
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri J. C. Madan, Counsel for Petitioner

Shri M. L. Verma, Counsel for Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon —

Heard the learned counsel for the parties. Admittedly, the term of the deputation of the petitioner will expire on 12.9.1993. In view of the letter dated 31.3.1993 issued by the Principal of the Vaish Technical Institute stating therein that they would be happy to take back the petitioner in the last week of August, 1993, we direct that the petitioner shall stand automatically relieved ^{on} 31.8.1993 from the office where he is working at the moment. Needless to say that the petitioner shall be entitled to usual joining time.

2. In view of this order, this O.A. becomes infructuous.

The same is accordingly disposed of. No orders as to costs,

[Signature]
(B. N. Dhoundiyal)
Member (A)

[Signature]
(S. K. Dhaon)
Vice Chairman (J)

as